

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 55921/2025

[Arising out of impugned final judgment and order dated 08-12-2023 in RSA No. 831/2023 passed by the High Court of Karnataka at Bengaluru]

M RAMAIAH & ORS.

Petitioner(s)

VERSUS

T RAMADAS & ORS.

Respondent(s)

FOR ADMISSION and I.R.

IA No. 265404/2025 - CONDONATION OF DELAY IN FILING

Date : 31-10-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s) : Mr. Anand Sanjay M Nuli, Sr. Adv.
Mr. Suraj Kaushik, Adv.
Mr. Shiva Swaroop, Adv.
M/S. Nuli & Nuli, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Delay condoned.
2. We are not inclined to interfere with the impugned order in exercise of our jurisdiction under Article 136 of the Constitution of India.
3. The Special Leave Petition is, accordingly, dismissed and the accompanying interlocutory application(s), if any, stands disposed of.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(NIDHI WASON)
ASSISTANT REGISTRAR